In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Rahul Kumar s/o Sh. Ramesh Kumar, resident of Village Gali (Bhiod), P.O. Uteep, Tehsil & District Chamba (H. P).

and

Alpna d/o Sh. Jaram Singh, resident of Mohalla Obri, P.O. Sultanpur, Tehsil & Distt. Chamba (H.P.)

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 11-05-2022 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 21-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 19-09-2025.

Sd/-

Seal.

PRIYANSHU KHATI, IAS, Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Surjeet Kumar s/o Sh. Ratto Ram, resident of Village Jauwa, P.O. Gehra, Sub-Tehsil Dharwala, District Chamba (H. P).

and

Bimla Oli d/o Sh. Tek Bhadur Oli, resident of Village Baijnath Rural Municipality, Ward No. 5, Banke District, Lumbini Province.

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 31-10-2024 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 21-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 20-09-2025.

Seal.

Sd/-PRIYANSHU KHATI, IAS, Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate Bharmour, District Chamba (H.P.)

Sh. Mahasha Ram s/o Sh. Karmu, r/o Village Farka, P.O. Ghared, Tehsil Bharmour, District Chamba (H.P.) . . . *Applicant*.

Versus

General Public

Subject.—Proclamation under order 5, Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Sh. Mahasha Ram s/o Sh. Karmu, r/o Village Farka, P.O. Ghared, Tehsil Bharmour, District Chamba (H.P.) has filed affidavit for registration of Delayed Birth/Death of his/her father *i.e.* 14-07-1981 for futher entry in the records of Gram Panchayat Poolan, Development Block Bharmour. It has been stated in the application that due to some unavoidable circumstances death could not be registered well in time.

Sl No.	Name	Date of Death
1.	Sh. Karmu s/o Khemti	14-07-1981

Hence, this proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of death of above named in records of concerned Gram Panchayat Poolan may file their claim/objection on or before one nonth of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand and seal today on this 18th day of September, 2025.

Sd/-

Seal.

Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate Bharmour, District Chamba (H.P.)

Sh. Sunil Kumar s/o Sh. Dilo Ram, r/o Village Farka, P.O. Gharer, Tehsil & District Chamba (H.P.) . . . *Applicant*.

Versus

General Public

Subject.—Proclamation under order 5, Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Sh. Sunil Kumar s/o Sh. Dilo Ram, r/o Village Farka, P.O. Gharer, Tehsil & District Chamba (H.P.) has filed affidavit for registration of Delayed Death of his/her Grand father *i.e.* 06-06-1997 for futher entry in the records of Gram Panchayat Poolan, Development Block Bharmour. It has been stated in the application that due to some unavoidable circumstances death could not be registered well in time.

Sl No.	Name	Date of death
1.	Sh. Dhela Ram s/o Khemti	06-06-1997

Hence, this proclamations is issued to the General Public, that if they have any objection/claim regarding the registration of death of above named in records of concerned Gram Panchayat Poolan may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand and seal today on this 18th day of September, 2025.

	Sd/-
Seal.	Tehsildar-cum-Executive Magistrate,
	Bharmour, District Chamba (H.P.).